

FIR No.428/18

PS: Khyala

State Vs. Parvinder Singh @ Kallu

U/s 302/201 IPC

06.07.2020

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.
Sh. Subham Asri, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C., has been filed on behalf
of applicant/accused for grant of interim bail.

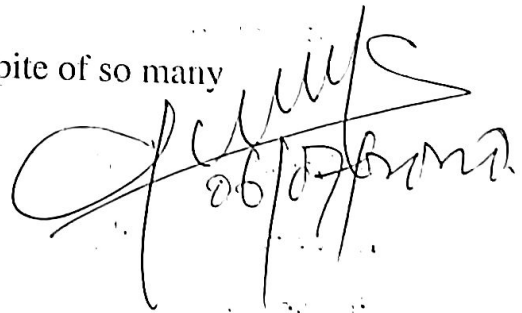
On 03.07.2020 notice was issued to IO/SHO concerned
to verify the medical documents of mother of the applicant/accused
namely Smt. Narinder Kaur.

Reply has been received from SI Chote Lal stating
therein that on 03.07.2020, the medical documents of Smt. Narinder
Kaur were submitted in the hospital for verification and they have
given one weeks time for verification.

In this case notices were issued to IO/SHO concerned to
verify the medical documents of mother of the applicant/accused on
24.06.2020, 29.06.2020, 01.07.2020 and 03.07.2020, however, till
date, they failed to verify the medical documents of mother of the
applicant/accused.

It is very serious matter that despite of so many

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opportunities police failed to verify the medical documents of mother of the applicant/accused.

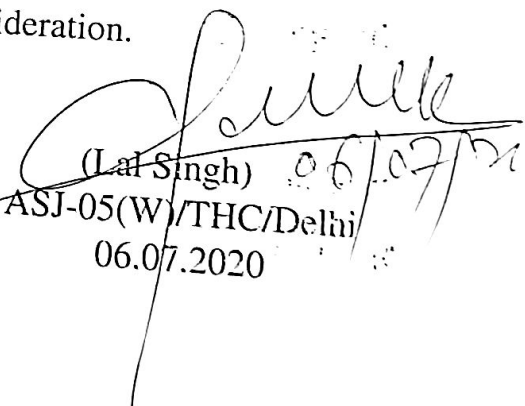
Therefore, in these circumstances, issue notice to DCP, West, to verify the medical documents of mother of the applicant/accused, namely Smt.Narinder Kaur, at the earliest and report be filed on or before 09.07.2020.

Copy of this order be sent to DCP, West, alongwith notice.

Notice be issued to IO/SHO concerned to explain as to why the medical documents have not been verified despite of ample opportunities given for the same.

Copy of order be sent to IO/SHO concerned.

Put up on 09.07.2020 for consideration.


(Lal Singh) 06/07/2020
ASJ-05(W)/THC/Delhi
06.07.2020